

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
COURT-IV

Item No. 102
COMPANY PETITION NO. 543 OF 2023

IN THE MATTER OF:

Kalpataru Power Transmission Limited

...Operational Creditor

Versus

Nexgen Infracon Private Limited

...Corporate Debtor

Order Delivered on: 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Sadapurna Mukherjee, Mr. Harish Rai

For the Respondent :

CLARIFICATION

No representation on behalf of the respondent. This Adjudicating Authority has directed the respondent to file reply with regard to maintainability. However, on perusal of the documents/records, it is observed that reply on behalf of the respondent on maintainability is not available on e-portal of the Tribunal. Further, it is seen that till today no Vakalatnama on behalf of the respondent is filed. A last and final chance, one week's time is granted to the respondent to engage counsel and to file reply, failing which, the right to file reply on behalf of the respondent will be closed on the next date of hearing. List this matter on 24.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)